## IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

CP NO. 141(ND)/2014

## IN THE MATTER OF:

M/s. ILPEA B.V.

Vs.

ILPEA Paramount Ltd.

.... Applicant/petitioner

.... Respondent

Order under Section 397/398 of the Companies Act, 2016

Order delivered on 26.07.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR Hon'ble President

Ms. Deepa Krishan Hon'ble Member (T)

For the Applicant/petitioner :

Ms. Manisha Singh, Mr. Akhil Kulshrestha,

Advocates

For the Respondent

Mr. P. Aggarwal, Advocate

## ORDER

Learned Counsel for the petitioner states that a letter of adjournment has already been circulated, which has not been objected.

List the matter for arguments on 20th September, 2017.

- Sd -

(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

- Sd -

(DEEPA KRISHAN) MEMBER(TECHNICAL)

26.07.2017 V. Sethi